

MANIPUR GAZETTE

**EXTRAORDINARY
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**GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT**

NOTIFICATION

Imphal, the 26th June, 2026.

No. LA-101/10/2024-REV-REVENUE: In exercise of the powers conferred by section 25 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the State Government hereby extends a period of 12 (twelve) months w.e.f. 11/04/2026 to 11/04/2027 beyond the specified period of 12 (twelve) months for declaration under section 23 from the date of publication of declaration under section 19(1) of the said Act in respect of the acquisition of land for construction erection of fencing and construction of road along Indo-Myanmar Border (IMB) from BP-81 to BP-85 (Package-IV) within Tengenoupal district.

Further, extension is necessitated due to the prevailing adverse law and order situation in the area and sustained objections and protests from the affected villagers to the land acquisition proceedings, which hindered the completion of mandatory procedural formalities despite continuous efforts made by the district administration.

TH KIRANKUMAR,
Secretary (Land Resources),
Government of Manipur.